

High Court of Sikkim

Record of proceedings

WP(PIL) No.09 of 2021

Ramesh Rai and Others

Petitioners

VERSUS

State of Sikkim and Others

Respondents

Date : **22-09-2021**

CORAM :

**THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, ACTING CHIEF JUSTICE
THE HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, JUDGE**

For Petitioners

Mr. B. Sharma, Senior Advocate.
Mr. Safal Sharma, Advocate.

For Respondents

R-1 to R-4

Dr. (Ms.) Doma T. Bhutia, Additional Advocate General.
Mr. S. K. Chettri, Government Advocate.
Ms. Pema Bhutia, Assistant Government Advocate.

R-5

None present.

ORDER

Rai, ACJ

Heard Learned Senior Counsel for the Petitioners.

The Petitioners belonging to different walks of life and public spirited citizens are aggrieved by the proposal of the State Government to construct a 300 bedded District Hospital at Namchi, South Sikkim, on a play ground popularly known as "Veterinary Ground". It is submitted by Learned Senior Counsel that Namchi does not have sufficient open space and the earlier proposal of extending the old Hospital could be implemented instead of impinging on the play ground.

Issue Notice to the Respondents in the Writ Petition and in I.A. No.01 of 2021, which is an application for Stay. The Petitioners seek a restraint on the Respondents from continuing with the construction of the proposed 300 bedded Hospital on the Veterinary Ground at Namchi.

Learned Additional Advocate General accepts Notice on behalf of State-Respondents No.1 to 4 and waives formal Notice.

Requisites be filed within three days.

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Six weeks' time is prayed for and granted to file Counter-Affidavit by the Respondents No.1 to 4. Two weeks thereafter for Rejoinder.

List on 13-12-2021.

Judge
22-09-2021

Acting Chief Justice
22-09-2021

ds/jks/ml